

ITEM NO.1707

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8255/2014

JAIPRAKASH ASSOCIATES LIMITED

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

ONLY I.A. NO. 153075 OF 2025 IN C.A. NO. 8259-8266/2014 is LISTED
UNDER THIS ITEM.

WITH

C.A. No. 8259-8266/2014 (III-A)

IA No. 153075/2025 - ADDITION / DELETION / MODIFICATION PARTIES

Date : 14-08-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN PALLI
[IN CHAMBER]

For Appellant(s) : Mr. Rohit Amit Sthalekar, Adv.
Mr. Siddhant Singh, Adv.
Ms. Rashmi Singh, AOR
Ms. Anushri Singh, Adv.

Ms. Sharmila Upadhyay, AOR
Mr. Pawan Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Mr. Sanjeev Kumar, Adv.
Mr. Anmol Wadhwa, Adv.
Ms. Aditi Anup, Adv.

For Respondent(s) Mrs. Rachna Gupta, AOR

Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.
Mr. Siddharth Singh, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Anupam Misra, Adv.
Mr. Suraj Singh, Adv.

Mr. Rakesh Uttamchandra Upadhyay, AOR
Mr. Lalitaksh Joshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 150375/2025 in C.A. No. 8259-8266/2014

1. As per the office report, the appellant has since been served, none as entered appearance on its behalf.
2. In the interest of justice, the matter is adjourned by six weeks.
3. Mr. Lalitaksh Joshi, learned counsel for the respondent no. 6 submits that Ms. Rashmi Singh, learned counsel is in fact the Advocate-on-Record for the appellant. Therefore, the office is directed to inform learned Advocate-on-Record for the appellant about next date of hearing to enable the court to pass the necessary orders on the application.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMAR RAWAT)
COURT MASTER (NSH)